

of money as "Naval Prize Money" to be distributed among Naval personnel in India who served during the last World War;

(b) if so, what is the amount and when it was allotted, and

(c) whether any steps have been taken to distribute the amount among deserving ex-services personnel?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) No allotment has been made, but the Government of the United Kingdom have announced that Prize Money comprising of the proceeds of captures made during the last war which had been traditionally granted to the Navy would again be so granted

(b) and (c) The combined India-Pakistan Pool of the Prize Money to be distributed among Naval personnel comes to £1,60,529 approximately. The United Kingdom Government have been requested to release the money on receipt of which steps will be taken to distribute it among entitled personnel

Shri Warrior: May I know whether the list has been already prepared by the Government of India to distribute this prize money?

Shri Raghuramaiah. The arrangement is that as soon as the money is received from the U.K., the distribution will be made on a certain basis, and the basis is that each officer and rating entitled to participate will receive a share according to rank, rating etc. A proclamation has been issued under the joint signatures of the President of India and the Governor-General of Pakistan setting the manner of claims and indicating the authorities to which the claims should be sent. It has also laid down the procedure to be followed by the authorities dealing with the claim. It is only after receiving the claims that the question of preparing the list arises.

Shri Warrior: May I know how the list is prepared by the Defence Ministry or the authorities concerned? What

are the qualifications necessary for the prize money?

Mr. Speaker: What are the qualifications for a gentleman's name to be included in the list?

Shri Raghuramaiah: The point is that this is to be divided among the officers and other ratings who belonged to the naval forces of undivided India and who had performed service at sea for a period not less than 180 days between 3rd September, 1939 and 2nd September, 1945. The selection will be made out of those who fulfil these requirements.

Mr. Speaker: 204 Shri H. C. Mathur Shri Narayanankutty Menon

Shri Narayanankutty Menon: My name has been tagged on to this question, but the question I had tabled was quite different. My question was whether there was any proposal to implement the recommendations of the States Reorganisation Commission regarding the transfer and appointment of High Court Judges. This seems to be quite different. Anyway, I put the question.

Mr. Speaker. I am considering as to how best to include all the items so that a single question may cover them all. Or, I shall put down the name last, and there may not be a chance to put it. This is the alternative.

Appointment of Judges

*204. { Shri Narayanankutty Menon:
Shri Harish Chandra Mathur:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 216 on the 21st May, 1957 and state how many appointments of High Court Judges have been made during the last two years in each State and who among those so appointed are residents of a State different from that where the appointment was made?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement giving the required information

tion is laid on the Table of the House [See Appendix I, annexure No 63]

Shri Narayanankutty Menon May I know whether there is any proposal before the Government for implementing the recommendations of the States Reorganisation Commission regarding the transfer and appointment of High Court Judges?

The Minister of Home Affairs (Pandit G B Pant) The matter has already been discussed here before and the Government would like to implement that recommendation to the extent it is feasible to do so

Shri Narayanankutty Menon May I know whether there is any time limit fixed for implementing the recommendations regarding the transfer of the High Court Judges?

Pandit G B Pant No

Shri Mohamed Imam May I know how many Judges have been appointed to the High Court of Mysore?

Mr Speaker How does it arise?

Pandit G B Pant I do not know whether the question refers to the recent months or to the time that has passed since the establishment of that High Court

Shri Mohamed Imam It refers to recent months

Mr Speaker The question mentions "during the last two years", and in reply a statement is laid on the Table of the House

Pandit G B Pant Two Judges were appointed only recently

Shri R. Ramanathan Chettiar May I know whether Government will consider the cases of lawyers in such of those areas which have integrated with the adjoining States for appointment as High Court Judges?

Pandit G. B. Pant. If the integrated areas under the jurisdiction of the particular High Court to which appointment is to be made, I think the Chief Justice of that place will bear

in mind the needs of the State and also the best way of recruiting suitable people for the High Court

Shri Keshava May I know the reasons for the inordinate delay in the appointment of Judges to the High Court of Mysore for the past one year and more in spite of the fact that there are thousands of appeals pending and hundreds of death sentences pending confirmation?

Pandit G B Pant I do not know if there are hundreds of death sentences pending I hope it is not so but the delay is due partly to the change in the Ministry there The Chief Minister who was replaced by another Chief Minister some months ago before the General Elections was reluctant to make any recommendations himself The successor did not like to undertake the responsibility soon after taking over charge of that responsible office The General Elections intervened The local authorities had to give some time to the consideration of this important matter So it has been delayed to some extent but no one had been more keen and anxious than ourselves to see the delay avoided

Shri C D Pande May I know if Government will consider the desirability of transferring the Judges who have been appointed from the bar to other High Courts than those where they have been practising to avoid embarrassing situations about which there are complaints?

Pandit G B Pant I do not see why there should be any distinction between the Judges who have been recruited from the bar and those who have been recruited from the judiciary but the principle has been laid down by the States Reorganisation Commission and that will be kept in view and an attempt will be made to carry it out to the extent it is feasible to do so

Shri M L Dwivedi May I know whether Government are contemplating the advisability of creating an All India Judicial Service so that the judiciary may become uniform and can

be transferable from one High Court to another?

Pandit G. B. Pant: There is no such proposal before Government at present.

Shri E. S. Arumngam: May I know how many High Court Judges have been appointed so far from among Scheduled Castes?

Pandit G. B. Pant: I am not sure if many have been appointed or if any has been appointed—I hope it will be possible to do so,—as they have stated practice only recently, and perhaps have been admitted into judicial service also only recently. But whenever such an opportunity offers itself, I should welcome it.

World Bank Loan for Railways

205. { **Shri Shree Narayan Das:**
Dr. Ram Subhag Singh:
Shri Harish Chandra Mathur:
Shri Pattabhi Raman:
Shri Raghunath Singh:

Will the Minister of Finance be pleased to state.

(a) whether the World Bank has agreed to advance a loan to India this year for the construction of Railway projects, and

(b) if so, the amount of the loan?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Yes, Sir

(b) \$90 million

Shri Shree Narayan Das: May I know the terms and conditions of this loan?

Shri B. R. Bhagat: The terms, such as the rate of interest and others, are the usual ones. If the hon. Member wants details, I require notice.

Shri Pattabhi Raman: May I know whether the framework of the Second Plan of the Railways would be adhered to, that is to say, whether the priorities (a) to (f), namely the construction of new lines, coaches etc. will be adhered to, when this amount is forthcoming?

Shri B. R. Bhagat: That is too large a question to be dealt with.

Mr. Speaker: It does not arise strictly out of this question, which relates to the loan from the World Bank.

Shri Gajendra Prasad Sinha: May I know the probable amount of the loan for the four years of the Second Five Year Plan of the railways?

Shri B. R. Bhagat: That is more than I can say. I can only say about the loan that has been negotiated for and signed.

Shri B. S. Murthy: May I know whether this is the first instalment of a long-range loan, or whether it is the loan only for the time being?

Shri B. R. Bhagat: This is the first instalment, I hope we shall get more loans in the coming years.

Shri Sadhan Gupta: May I know the rate of interest that we shall have to pay, and the period over which we shall have to repay the loan?

Shri B. R. Bhagat: The rate of interest is 5.5/8 per cent. As for the period, I am unable to state it now. But the rate is going up, as the years go by.

Shrimati Tarkeshwari Sinha: May I know the amount of loan that was actually asked for by the Government of India from the World Bank, and the amount that has actually been given by the World Bank? May I also know how much of this amount came from the contributions made by the members of the World Bank?

Shri B. R. Bhagat: It is very difficult to say what the amount actually asked for was.

Shrimati Tarkeshwari Sinha: Why is it difficult? Government must have asked for a certain amount.

Shri B. R. Bhagat: The hon. Member should wait for the completion of the answer and not interrupt in the middle.

The procedure for loan negotiation is this. The World Bank first sends a team, and it has sent more than one